



Government of Jammu and Kashmir,  
Forest, Ecology & Environment Department  
Civil Secretariat, Jammu/Srinagar

Consultant (Judicial),  
Hon'ble National Green Tribunal,  
Principal Bench, New Delhi.

No.FST-Lit/33/2023(7142037)

Dated.01-11-2023

Subject: O.A. No.93/2023- News item published in Newspaper "The Hindu" dated 04.02.2023 titled "19 families shifted after houses in J&K village develop cracks."

Sir,

With reference to the subject captioned above, I am to enclose herewith a copy of Action Taken Report in compliance to the directions passed by Hon'ble National Green Tribunal in Orders dated 25.05.2023 & 20.09.2023 in OA No. 93/2023 titled In re: News item published in newspaper "The Hindu" dated 04.02.2023 titled "19 families shifted after houses in J&K village develop cracks", with the request that the said position may kindly be placed before the Hon'ble Tribunal, for its kind consideration.

Yours faithfully,

(Dheeraj Gupta)IAS

Principal Secretary to the Government

Encls:As above.

Copy (with enclosures) to the:-

Shri G.M. Kawoosa, Additional Standing Counsel for Government of J&K in Hon'ble National Green Tribunal-Principal Bench, New Delhi, for information and necessary action.

**Action Taken Report in compliance to directions passed by Hon'ble National Green Tribunal in OA 93/2023 titled In re: News item published in newspaper "The Hindu" dated 04.02.2023 titled "19 families shifted after houses in J&K village develop cracks".**

In compliance to the directions passed by Hon'ble National Green Tribunal in the matter of OA 93/2023 titled In re: News item published in newspaper "The Hindu" dated 04.02.2023 titled "19 families shifted after houses in J&K village develop cracks", it is humbly submitted as follows:

1. That the Hon'ble National Green Tribunal has taken *suo motu* cognizance in the matter in the light of media report to the effect that damage has taken place to reportedly 21 structures in Doda District of Chenab Valley in J&K as the earth started slipping and caused damage to most of the houses in the area which has lead to displacement of inhabitants.
2. That in view of its earlier order passed in a similar matter, the Hon'ble Tribunal had on 17.02.2023 directed to constitute a Joint Committee, headed by Chief Secretary, J&K and including expert members from various Institutions/organisations in the country, to suggest remedial measures to prevent environmental damage in the light of carrying capacity, hydro geology study, geomorphological studies and also covering other allied and incidental issues. Expert members were suggested to be drawn from Wadia Institute of Himalayan Geology Dehradun, Govind Ballabh Pant National Institute of Himalayan Environment, Almora, National Institute of Hydrology, Roorkee, Space Application Centre, Ahmedabad, National Institute of Rock Mechanics, Bangalore, CPCB and Prof. J.S Rawat, Kumaon University, Almora. ACS Environment, J&K was directed to act as nodal agency for coordination and compliance, to provide for travel and logistics for members to the extent necessary. It was also directed that meetings may be held online or offline as may be necessary except for visit to the site.
3. That accordingly, a Joint Committee headed by the Chief Secretary, with Principal Secretary to Government, Forest, Ecology & Environment Department as Member-Convenor, and including the expert members as suggested by the Hon'ble Tribunal was constituted by the General Administration Department, J&K Government vide G.O. No.387-JK(GAD) of 2023 dated 24.03.2023.
4. That the expert members of the Committee visited the site and after discussing the various aspects and perusing earlier reports on the matter, prepared a Draft Report



which was submitted to the Government. Thereafter, a meeting was held under the Chairmanship of the Chief Secretary, J&K on 22.05.2023 to discuss and finalise the Draft Report, wherein, it was decided as follows:

*No further constructions within the affected area of Nai Basti may be allowed.*

*The recommendations of the committee may be conveyed to the local population for a stake-holder consultation by the District Administration within 15 days, so that further action on the recommendations of the committee could be taken.*

*The Draft Report was approved to be submitted before Hon'ble NGT.*

5. That the Report of the Joint Committee was submitted before the Hon'ble Tribunal vide letter dated 24.05.2023 and the Hon'ble Tribunal upon consideration of the matter on 25.05.2023 passed directions given as under:

*We find that authorities are in the process of consulting stake holders including local population for taking further action pursuant to report. Consultation with local residents and other stake holders was permitted by this Tribunal also in its earlier order dated 17.02.2023. Since the said deliberation is under process, we find it appropriate to grant three months further time to the authorities to finalise the matter, prepare a plan for implementation of the recommendations made in the above report and submit to this Tribunal. Chief Secretary may set up a Special Task Force of the concerned Heads of Department to finalise modalities of execution. The action plan may have short and long term executable action points. As per requirement, technical assistance may be taken from any of the Member/Institution as per the Committee constituted as well as from any other Institution. If the entire report after hearing the stake holders is accepted and/or reasons are placed before us for any otherwise action proposed by the authorities, an action taken report shall be submitted by 15.09.2023 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*

*List for further consideration on 18.09.2023.*

6. That Deputy Commissioner, Doda was requested to undertake an exercise of stakeholder consultation and preparation of an Action Plan, based on the



consultation and recommendations of the experts, and thereafter submit the Action Plan by 31st July, 2023, for finalization and approval. This was followed by a series of reminders dated 14.07.2023, 24.07.2023, 02.08.2023 and 09.08.2023.

7. That DC, Doda was again requested on 16.09.2023 to submit a sector-wise perspective Action Plan by the 8th of September, 2023 to this department along with concerned Administrative Departments.
8. That DC, Doda on 11.09.2023 submitted a file stating that a meeting of officers from PWD, Municipality Thathri and SDM Thathri was again held in the office, and that after threadbare discussions it was decided that the estimates for slope stabilization, construction of drainage and other things like allotment of land shall be submitted by the Supdtt. Engineer, PWD and SDM Thathri. SE PWD has submitted a Detailed Project Report for construction of drainage system, slope stabilization and protection work at the site of incident. Further it was submitted that with regard to allotment of land for construction of houses by the affected, it can only be decided once a decision in this regard is taken by the Government, and that the relief cases along with the demand of the affected people have been forwarded to Divisional Commissioner Jammu for guidance.
9. That since the Action Plan, as required, was not received from the DC, Doda, more time was requested from the Hon'ble Tribunal. However, the Hon'ble Tribunal sought the appearance of the Deputy Secretary in the department who has written to DC Doda for submission of the Action Plan, and after the hearing, passed the following orders on 20.09.2023:-

*“..... Dr. Harpreet Kaur, Special Secretary (Technical), Forest, Ecology & Environment Department and Mr. G.D. Alam, Deputy Secretary, Forest, Ecology & Environment Department have appeared in person through virtual mode. Dr. Harpreet Kaur, Special Secretary appearing on behalf of State of J&K has informed that short-term and long-term action plan in terms of the previous direction of the Tribunal will be prepared within two weeks and the necessary steps for rehabilitation of the displaced families will also be completed expeditiously. She submits that the action taken in terms of earlier direction as also the timeline for completing the rehabilitation action will also be reflected in the report. Let the further report in terms of earlier direction be filed within a period of four weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

*List on 02.11.2023”.*



10. That Deputy Commissioner, Doda was therefore again requested on 05.10.2023, to furnish the following by 06.10.2023:-

1. *Stakeholder consultation report.*
2. *Proposed Action Plan as per the directions of Hon'ble NGT.*
3. *Status of rehabilitation of displaced people along with proposed Rehabilitation Plan.*

11. That Deputy Commissioner, Doda furnished the requisite reports for the points 1-3 above vide letter no. DCD/R/2023/756 dated 06.10.2023 followed by letter no. DCD/R/2023/759 dated 07.10.2023. The copies of the two letters are enclosed herewith as **Annexure-A** and **Annexure-B**, respectively. The recommendations of the Joint Committee have been dealt with in the proposals submitted by DC Doda in the Action Plan, giving long-term and short-term actionable points, implementing agencies and estimated cost.

12. That a meeting was subsequently held under the Chairmanship of the Chief Secretary on 19.10.2023 at 4.00 p.m. at the Civil Secretariat, Srinagar to discuss the Draft Action Plan and rehabilitation measures proposed by DC Doda. The meeting was attended, among others, by Principal Secretary to the Government, Forest Ecology & Environment Department, Principal Secretary to the Government, Public Works (R&B) Department, Administrative Secretary, Mining Department, Divisional Commissioner, Jammu, Secretary to the Government, Department of Disaster Management, Relief, Rehabilitation and Reconstruction and representatives of Housing & Urban Development Department and Department of Rural Development and Panchayati Raj, along with Deputy Commissioner, Doda. A copy of the Record Note of the meeting issued dated 30.10.2023 is enclosed herewith as **Annexure-C**.

13. That in the meeting it was submitted by DC, Doda that the Executive Officer, MC Thathri has already been directed to ensure no further civil construction in the affected area. Moreover, all executing agencies have been directed to avoid any engineering activity within an area circumscribing 500 m of the affected area of Nai Basti. Further, all the affected persons were immediately shifted to safer structures, and later they have re-located to safer locations.

14. That during the meeting, the proposals made by DC, Doda in the draft Action Plan were considered at length in view of the relevant aspects of the incident. On a



specific query whether the proposed engineering structures, as per the DPRs, which have been proposed by the PW(R&B) Department, would be adequate and sufficient to meet the requisite objective once the expenditure is incurred, Principal Secretary, PW(R&B) Department submitted that the design/structures have been only proposed as per requirements flagged by DC, Doda, and PW(R&B) Department will not be able to comment on their adequacy or sufficiency. The decisions taken regarding the proposals after detailed discussions are given in brief as under:

**(a) Proper drainage and sewer plan for the entire area to be developed and implemented.**

**Decision:** Detailed Project Report to the tune of Rs. 37.64 lakhs for construction of Sewerage Disposal line of 2000 mtr prepared by the PWD (R&B) Department was agreed to be executed by the District Administration from funds out of its own resources, including the District Plan.

**(b)(i) Development of a “geo-portal” containing the data/information of all the concerned departments/research institutions/agencies in one common platform to be developed (at 1:10,000 scale) by the district GIS cell in collaboration with Department of RS & GIS, Jammu University.**

**(b)(ii) Geomorphic map which could depict the spatial distribution landforms such as colluvial cones, colluvial fans, alluvial terraces, colluvial fans underlain by alluvial terraces etc. to be developed for the area at 1:10,000 scale for sustainable planning and development of all civil engineering works, their regular monitoring and management.**

**(b)(iii) Detailed Landslide Hazard Zonation++- of the area to be carried out, in association with Geological Survey of India.**

**(b)(iv) Mapping of Thathri type foot slope zones of hill spurs in the entire District Doda using geospatial technologies at 1:10,000 scale by which such ill-suited sites may be avoided for civil engineering works in future.**



**Decision:** District Administration was given a go-ahead for all the above proposals, in association with University of Jammu, Geological Survey of India, Department of Geology & Mining etc., as per requirement.

**(c)(i) Detailed Project Report amounting to Rs. 548.98 lakhs for construction of retention wall of around 400 m with weep holes has been prepared by the PWD (R&B) Department to stop further slope failure.**

**(c)(ii) To stop river erosion, Detailed Project Report amounting to Rs. 597.71 lakhs for construction of 402 m Gabion structure and river training works by way of removal of silt deposition from right bank of river Chenab has been prepared by the PWD (R&B) Department.**

**(c)(iii) Detailed Project Report for construction of Drain with Breast wall amounting to Rs. 32.21 lakhs has been prepared by the PWD (R&B) Department.**

**Decision.** The detailed proposals for these engineering works shall be referred to the expert members of the Joint Committee, who may examine the same and offer their technical inputs on the sufficiency or otherwise of the proposals to offer protection to the area, within 15 days. The works may thereafter be executed, after reducing the cost estimates, if it is felt that the same shall be adequate and sufficient to prevent any further damage or untoward incident.

**(d)** It was proposed that out of an initially reported 19 cases, after verification, 14 cases have been found eligible for relief. However, none of the house owners are found to be owners of the land on which the houses have been built, the land being either Shamlat Deh or Kacharaie land. Since the occupants are illegal, they do not fall under SDRF norms for payment of relief or compensation. Further, in five cases, the occupants are landless and do not possess land elsewhere.

**Decision.** Alternate land may be provided to the five cases of landless persons, as per policy under PMAY(G).

15. That the issue of rehabilitation of the affected persons was discussed in detail in the meeting. It was informed by the district administration that the affected



persons were also immediately shifted to safer buildings upon receipt of reports of damage to houses. Later on, they have shifted to their own villages or houses of relatives/friends. The Deputy Commissioner also informed that several visits were made to the site subsequently, and concerned stakeholders have been consulted from time to time. The Deputy Commissioner informed that three structures have been damaged completely and 11 others severely. The district administration has kept the houses under observation to note any expansion in cracks or any other subsequent damage. Out of an initially reported 19 cases, after verification, 14 cases have been found eligible for relief. However, none of the house owners are found to be owners of the land on which the houses have been built, the land being either Shamlat Deh or Kacharaie land. Since the occupants are illegal, they do not fall under SDRF norms for payment of relief or compensation. Further, in five cases, the occupants are landless and do not possess land elsewhere. In this regard, after threadbare discussions, it was decided that alternate land may be provided to the five cases of landless persons, as per policy under PMAY(G).

16. That the decisions taken in the meeting as stated above have been conveyed to concerned Administrative Secretaries and DC, Doda for necessary action vide this department's letter No. FST/Lit/33/2023(7142037) dated 01.11.2023. A copy thereof is enclosed herewith as **Annexure-D**.
17. That further, vide this department's letter No. FST/Lit/33/2023(7142037) dated 01.11.2023, the expert members of the Joint Committee have been requested that the detailed proposals referred in the Action Plan submitted by DC Doda regarding construction of retention wall of around 400 m with weep holes (DPR amounting to Rs. 548.98 lakhs), drain with breast wall (DPR amounting to Rs. 32.21 lakhs) and Gabion structure of 402 m and river training works by way of removal of silt deposition from right bank of river Chenab (DPR amounting to Rs. 597.71 lakhs) be examined and valuable technical inputs on the sufficiency or otherwise of the proposals to offer protection to the area may be provided within 15 days. A copy thereof is enclosed herewith as **Annexure-E**.

  
(Dheeraj Gupta)IAS

Principal Secretary to the Government,  
Forest, Ecology & Environment Department

Government of Jammu and Kashmir  
OFFICE OF THE DEPUTY COMMISSIONER DODA

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Annexure 'A'

The Principal Secretary to Govt.  
Forest, Ecology & Environment Department,  
Civil Secretariat, Jammu/Srinagar

NO: DCD/R/2023/ 756

Dated: 06 /10/2023

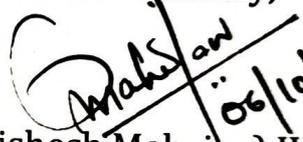
Sub: O. A. No. 93/2023-News item published in Newspaper "The Hindu" dated 04.02.2023 titled "19 families shifted after houses in J&K village develop cracks".

Sir,

Kindly refer to your office letter No. FST-Lit/33/2023-02-Forest Deptt. dated 16-09-2023 and No. FST-Lit/33/2023-02-Forest Deptt. Dated 05-10-2023, regarding the subject cited above. In this connection, the desired information is submitted as per the devised Template for kind perusal and further necessary action at your end please.

Encl: 03 /lvs

Yours faithfully,

  
(Vishesh Mahajan) JKAS,  
Deputy Commissioner,  
Doda

## Template for Action Plan

S. No.	Action Point (Recommendations of Joint Committee)	Action taken	Action by (Department)	Estimated Cost (in lacs)	Proposed source of funding	Long Term/ Short Term
1.	No further civil construction within the affected area of Nai Basti may be allowed. In view of the coming monsoon season, the affected area needs to be under observation of district administration. In case of any new sign of major cracks in houses outside the affected area, residents to be evacuated immediately. Moreover, as a precautionary measure, people living in houses outside the affected area and adjoining houses/structures not yet affected may also be asked to relocate to a safer place.	The Nai Basti area falls within the Municipal limits of Thathri. In this regard, the Executive Officer MC Thathri has been directed to ensure that no new construction should be allowed in and around the affected area of Nai Basti Thathri. The Tehsildar Thathri and Executive Officer MC Thathri have also been directed to keep the affected area and its surrounding under strict vigil and in case any new sign of major cracks are observed, District Administration Doda should be informed immediately, so that the necessary measures/steps can be taken for evacuating the families residing in the adjoining areas to a safer place. The families residing at Nai Basti outside the affected area have also been directed to remain vigilant and shift to any other safer place.	District Administration/ Urban Local Bodies	-	-	Long term
2.	A retention wall of around 400 m with weep holes may be constructed near the base of the land slide area (at the toe of the slope) at the road level to stop any further slope failure.	Detailed Project Report for construction of retention wall has been prepared by the PWD (R&B) Department	PWD (R&B) Department	548.98	-	Long Term
3.	All cracks to be filled up with the cement slurry well before the onset of monsoon to control the percolation of rain water/surface water and to monitor any further displacements.	Detailed Project Report for construction of Drain with Breast wall has also been prepared by the PWD (R&B) Department	PWD (R&B) Department	32.21	-	Long Term
4.	The natural diversion and drainage channels within the area may be restored or renovated immediately so that the surface run-off could be diverted. Proper drainage and sewer plan for the entire area to be developed and implemented.	Detailed Project Report for construction of Sewerage Disposal line of 2000 mtr has been prepared by the PWD (R&B) Department	PWD (R&B) Department	37.64	-	Long Term

*[Signature]*  
 Digitally signed by *[Signature]*  
 DN: cn=*[Signature]*, o=CIH Forest, ou=Forest Department, email=*[Signature]*, c=IN  
 Date: 2023.04.23 09:42:12 pm



10.	The present residents of the affected 24 houses of Nai Basti Thathri may be rehabilitated to a suitable safer location within the framework of applicable laws.	All the affected families were shifted to nearby Govt. buildings including Schools. At present most of the affected families have shifted to their native villages and some are temporarily residing with their relatives. Further the matter regarding providing of alternate land to the affected families has been taken up with the higher authorities.	District Administration	-	Long Term
11.	The Expert Committee also suggested that for the sustenance of the environment, the Thathri type foot slope zones of hill spurs in the entire District Doda should be mapped using geospatial technologies at 1:10,000 scale by which such ill-suited sites may be avoided for civil engineering works in future.	The matter regarding mapping of foot slope zones of hill spurs using Geospatial technologies in the entire District Doda has been taken up with the concerned agencies and all the Executing agencies have been directed to avoid any civil engineering activity in and around the affected area	District Administration	-	Short Term
12.	Any other action proposed by District Administration	The affected families may be provided relief for their damaged structures irrespective of title of the land. The matter for providing of relief under SDRF for affected structures has already been taken up with the Govt.	District Administration	-	Short Term

*[Handwritten signature]*

*[Handwritten signature]*  
02/10/20

The Principal Secretary to Govt.  
Forest, Ecology & Environment Department,  
Civil Secretariat, Jammu/Srinagar

NO: DCD/R/2023/ 759

Dated: 07 /10/2023

Sub: O. A. No. 93/2023-News item published in Newspaper "The Hindu" dated 04.02.2023 titled "19 families shifted after houses in J&K village develop cracks".

Sir,

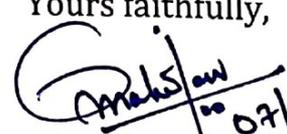
Kindly refer your office letter No. FST-Lit/33/2023-02-Forest Deptt. dated 05-10-2023, regarding the subject captioned above. In this connection, the requisite report for the points 1 - 3 of the above referred letter are enclosed herewith as Annexure I, II & III.

It would be in place to mention that the undersigned alongwith experts and officers had visited the spot at least three to four times and held detailed discussion with the stakeholders. They had always insisted on alternate land allotment and compensation for the damaged structures.

Pertinent to mention that only 14 cases after due diligence and verification out of 19 cases were considered for relief payment and as such were forwarded to the higher authorities for guidance/directions. The details are placed at Annexure - IV.

Encl: 11 /lvs

Yours faithfully,

  
(Vishesh Mahajan) JKAS,  
Deputy Commissioner,  
Doda



Government of Jammu & Kashmir  
حکومت جموں و کشمیر



**OFFICE OF THE SUB DIVISIONAL MAGISTRATE THATHRI**

Ph. No. 01997-228456 Email Id: sdmthathri8@gmail.com Address: Revenue Complex Thathri

**The Deputy Commissioner,  
Doda.**

No:-SDMT/GEN/2023-24/ 980

Dated:- 07/10/2023.

**Sub:-**O.A No.93/2023-News item published in Newspaper "The Hindu" dated:04-02-2023 titled "19 families shifted after houses in J&K village develop crack".

Sir,

Kindly refer your office letter No.DCD/R/2023/757-58 dated:06-10-2023 regarding the subject cited above.

In this regard, it is submitted that the requisite information has been sought from Tehsildar Thathri, vide his office letter No. TT/OQ/2023-24/365-66 Dated: 07-10-2023 and No. TT/OQ/2023-24/363-64 Dated: 07-10-2023 which are enclosed herewith for favour of kind perusal and further necessary action please.

Encl( 05)Lvs

Yours faithfully,

Masood Ahmed Bichoo JKAS  
Sub-Divisional Magistrate  
Thathri



**Govt. of Jammu & Kashmir**  
**OFFICE OF THE TEHSILDAR THATHRI DISTRICT DODA**  
**EXECUTIVE MAGISTRATE 1<sup>st</sup> CLASS**  
E-mail:- thathritchsildar@gmail.com

The Sub Divisional Magistrate,  
Thathri.



No:-TT/OQ/2023-24/363-64

Date:-07-10-2023

Subject:- Stakeholder Consultation report.

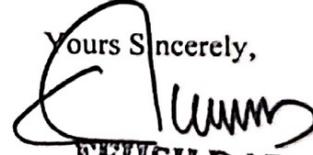
Sir,

Kindly refer to the letter No. DCD/R/2023/757-58 Dated 06-10-2023 regarding the subject cited above. In this regard, it is submitted that during the visit to affected area, the families affected were consulted and the stakeholders stated that they have not been adequately compensated for their loss and demanded allotment of small pieces of state land for their rehabilitation (Statement of affected families is hereby enclosed for ready reference)

Hence submitted to your end for kind perusal.

Enclosure (01)

Yours Sincerely,

  
TEHSILDAR  
Tehsildar Thathri  
HATHRI

Copy to:-

01. The Deputy Commissioner, Doda for favour of kind information.

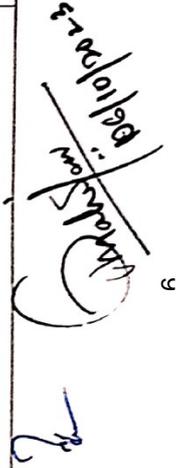


## Template for Action Plan

S. No.	Action Point (Recommendations of Joint Committee)	Action taken	Action by (Department)	Estimated Cost (in lacs)	Proposed source of funding	Long Term/ Short Term
1.	No further civil construction within the affected area of Nai Basti may be allowed. In view of the coming monsoon season, the affected area needs to be under observation of district administration. In case of any new sign of major cracks in houses outside the affected area, residents to be evacuated immediately. Moreover, as a precautionary measure, people living in houses outside the affected area and adjoining houses/structures not yet affected may also be asked to relocate to a safer place.	The Nai Basti area falls within the Municipal limits of Thathri. In this regard, the Executive Officer MC Thathri has been directed to ensure that no new construction should be allowed in and around the affected area of Nai Basti Thathri. The Tehsildar Thathri and Executive Officer MC Thathri have also been directed to keep the affected area and its surrounding under strict vigil and in case any new sign of major cracks are observed, District Administration Doda should be informed immediately, so that the necessary measures/steps can be taken for evacuating the families residing in the adjoining areas to a safer place. The families residing at Nai Basti outside the affected area have also been directed to remain vigilant and shift to any other safer place.	District Administration/ Urban Local Bodies	-	-	Long term
2.	A retention wall of around 400 m with weep holes may be constructed near the base of the land slide area (at the toe of the slope) at the road level to stop any further slope failure.	Detailed Project Report for construction of retention wall has been prepared by the PWD (R&B) Department	PWD (R&B) Department	548.98	-	Long Term
3.	All cracks to be filled up with the cement slurry well before the onset of monsoon to control the percolation of rain water/surface water and to monitor any further displacements.	Detailed Project Report for construction of Drain with Breast wall has also been prepared by the PWD (R&B) Department	PWD (R&B) Department	32.21	-	Long Term
4.	The natural diversion and drainage channels within the area may be restored or renovated immediately so that the surface run-off could be diverted. Proper drainage and sewer plan for the entire area to be developed and implemented.	Detailed Project Report for construction of Sewerage Disposal line of 2000 mtr has been prepared by the PWD (R&B) Department	PWD (R&B) Department	37.64	-	Long Term

*[Signature]*  
21/01/2023

5.	Any further construction outside of the affected area only to be allowed after geotechnical assessments such as soil bearing tests etc. Since the affected area is situated just above chenab river channel, to stop the river erosion, Gablon Wall with a suitable dimension may be constructed on the riverside.	Detailed Project Report for construction of 402 mtr Gablon structure and river training works by way of removal of silt deposition from right bank of river Chenab has been prepared by the PWD (R&B) Department	PWD (R&B) Department	597.71	-	Long Term
6.	The area lacks high resolution geotagged data of natural and manmade resources. Hence, a "geo-portal" containing the data/information of all the concerned departments/ research institutions/agencies in one common platform may be developed (at 1:10,000 scale) by the district GIS cell in collaboration with Department of RS & GIS, Jammu University or such other agencies for better planning, management and regular monitoring.	The matter regarding development of a "Geo Portal" has been taken up with the Department of RS & GIS, Jammu University.	District Administration	-	-	Short Term
7.	Geomorphic map which could depict the spatial distribution landforms such as colluvial cones, colluvial fans, alluvial terraces, colluvial fans underlain by alluvial terraces etc. composed of Quaternary deposits i.e., colluvium and alluvium is to be developed for the area under reference at 1:10000 scale for sustainable planning and development of all civil engineering works, their regular monitoring and management.	The matter has been taken up with the Remote Sensing & GIS Department, University of Jammu and District Geology and Mining Department Doda for preparation of geomorphic map of the affected area and other vulnerable sites in the District	Geology and Mining Department Doda	-	-	Short Term
8.	Detailed Landslide Hazard Zonation+- of the entire new Thathri town is to be carried out, preferably by Geological Survey of India, in view of similar type of geological and geomorphologic setup in the Thathri area.	The matter has been taken up with the Geological Survey of India for Detailed landslide Hazard Zonation of the entire area.	District Administration	-	-	Short Term
9.	No subsurface engineering activity may be allowed within an area circumscribing 500 m of the affected location.	All the Executing agencies have been directed to avoid any engineering activity within an area circumscribing 500 m of the affected area of Nal Basti Thathri.	All Executing Agencies	-	-	Long Term


  
 27/01/2024

10.	The present residents of the affected 24 houses of Nai Basti Thathri may be rehabilitated to a suitable safer location within the framework of applicable laws.	All the affected families were shifted to nearby Govt. buildings including Schools. At present most of the affected families have shifted to their native villages and some are temporarily residing with their relatives. Further the matter regarding providing of alternate land to the affected families has been taken up with the higher authorities.	District Administration	-	-	Long Term
11.	The Expert Committee also suggested that for the sustenance of the environment, the Thathri type foot slope zones of hill spurs in the entire District Doda should be mapped using geospatial technologies at 1:10,000 scale by which such ill-suited sites may be avoided for civil engineering works in future.	The matter regarding mapping of foot slope zones of hill spurs using Geospatial technologies in the entire District Doda has been taken up with the concerned agencies and all the Executing agencies have been directed to avoid any civil engineering activity in and around the affected area	District Administration	-	-	Short Term
12.	Any other action proposed by District Administration	The affected families may be provided relief for their damaged structures irrespective of title of the land. The matter for providing of relief under SDRF for affected structures has already been taken up with the Govt.	District Administration	-	-	Short Term

74

*(Signature)*  
02/10/2023

## Present status of rehabilitation of affected families at Nai Basti area of Tehsil Thathri

S. No	Name of Head of Family with parentage	Residential Address	No of family members	Occupation	Type of land and (or) structure	Present status of rehabilitation	Proposed plan of rehabilitation	Remarks
1.	Sh. Raiz Ahmed S/O Sh. Ghulam Hassan Shah	R/O Joura Kalan A/P Thathri	06	Govt. employee	02 No Residential House single story (Pacca) Fully Damaged (No entry of land in the revenue record).	Affected family Shifted to his other house in Thathri	The matter for providing of relief under SDRF had been taken up with the higher authorities	The cases were submitted to higher authorities as the status of ownership of land was not as per the Revenue/SDRF norms
2.	Sh. Tariq Hussain S/O Sh. Qutab Din	Malhota Tehsil Bhella A/P Thathri	05	Govt. employee	Kahchhari Land Residential House 02 story (Pacca) Fully Damaged/collapsed.	Affected family Shifted to his other house in Thathri	The matter for providing of relief under SDRF had been taken up with the higher authorities	The cases were submitted to higher authorities as the status of ownership of land was not as per the Revenue/SDRF norms
3.	Sh. Noor Mohd S/O Noor Ali	R/O Thathri	06	J&K Police	Shamlat Deh Residential House 03 story (Pacca) Fully Damaged.	Affected family Shifted to his other house in Thathri	The matter for providing of relief under SDRF had been taken up with the higher authorities	The cases were submitted to higher authorities as the status of ownership of land was not as per the Revenue/SDRF norms
4.	Sh. Shahdin S/O Hazoor Din	R/O Chomoti Tehsil Drab Shalla A/P Thathri	05	Labourer	Shamlat Deh Residential House 04 story (Pacca) Major Cracks .	Affected family was Shifted to temporary relief camps and have now moved to their relatives/ rented accommodation on their own	The matter for providing of relief under SDRF had been taken up with the higher authorities	The cases were submitted to higher authorities as the status of ownership of land was not as per the Revenue/SDRF norms
5.	Sh. Shams Din S/O Sh. Ab. Rashied	R/O Thathri	04	Labourer	Kahchhari Land Residential House 02 story (Kacha) Major Cracks.	Affected family was Shifted to temporary relief camps and have now moved to their relatives/ rented accommodation on their own	The matter for providing of relief under SDRF had been taken up with the higher authorities	The cases were submitted to higher authorities as the status of ownership of land was not as per the Revenue/SDRF norms
6.	Sh. Abdul Wahid S/O Hazoor Din	R/O Chomoti Tehsil Drab Shalla A/P Thathri	07	Labourer	Shamlat Deh Residential House 03 story (Pacca) Major Cracks.	Affected family was Shifted to temporary relief camps and have now moved to their relatives/ rented accommodation on their own	The matter for providing of relief under SDRF had been taken up with the higher authorities	The cases were submitted to higher authorities as the status of ownership of land was not as per the Revenue/SDRF norms
7.	Sh. Abdul Kabir S/O Sh. Hazoor Din	R/O Chomoti Tehsil Drab	07	Labourer	Shamlat Deh Residential House	Affected family was Shifted to temporary relief	The matter for providing of relief	The cases were submitted to higher authorities as

Amirul Islam  
06/10/2023  
8

	Thathri			Major Cracks.	moved to their relatives/ rented accommodation on their own	under SDRF had been taken up with the higher authorities	the status of ownership of land was not as per the Revenue/SDRF norms
8.	Sh. Ali Mohd S/O Sh. Abdul Rashied	R/O Thathri	12	Casual Labour in Shrine Board	Affected family was Shifted to temporary relief camps and have now moved to their relatives/ rented accommodation on their own	The matter for providing of relief under SDRF had been taken up with the higher authorities	The cases were submitted to higher authorities as the status of ownership of land was not as per the Revenue/SDRF norms
9.	Sh. Shafiqat Hussasin S/O Sh. Mohd Ayoub	Sunarthawa Tehsil Chiralla A/P Thathri	05	Labourer	Affected family was Shifted to temporary relief camps and have now moved to their relatives/ rented accommodation on their own	The matter for providing of relief under SDRF had been taken up with the higher authorities	The cases were submitted to higher authorities as the status of ownership of land was not as per the Revenue/SDRF norms
10.	Usmania Masjid Sharief	Usman Mahalla Nai Basti Thathri			Religious structure	The matter for providing of relief under SDRF had been taken up with the higher authorities	The cases were submitted to higher authorities as the status of ownership of land was not as per the Revenue/SDRF norms
11.	Sh. Mohd Iqbal S/O Sh. Abdul Rashied	R/O Thathri	04	J&K Police	Affected family was Shifted to temporary relief camps and have now moved to their relatives/ rented accommodation on their own	The matter for providing of relief under SDRF had been taken up with the higher authorities	The cases were submitted to higher authorities as the status of ownership of land was not as per the Revenue/SDRF norms
12.	Sh. Mohd Irfan S/O Sh. Mohd Ayoub	Sunarthawa Tehsil Chiralla A/P Thathri	02	Labourer	Affected family was Shifted to temporary relief camps and have now moved to their relatives/ rented accommodation on their own	The matter for providing of relief under SDRF had been taken up with the higher authorities	The cases were submitted to higher authorities as the status of ownership of land was not as per the Revenue/SDRF norms
13.	Sh. Mohd Imran S/O Sh. Ali Mohd	R/O Thathri	03	Labourer	Affected family was Shifted to temporary relief camps and have now moved to their relatives/ rented accommodation on their own	The matter for providing of relief under SDRF had been taken up with the higher authorities	The cases were submitted to higher authorities as the status of ownership of land was not as per the Revenue/SDRF norms
14.	Sh. Mohd Ayoub S/O Sh. Gander Khan	Joura Khurad Tehsil Kahara	0	Govt. Service	The damaged structure was sports club	The matter for providing of relief under SDRF had been taken up with the higher authorities	The cases were submitted to higher authorities as the status of ownership of land was not as per the Revenue/SDRF norms

Sh. Nazir Ahmed	R/O Darai Tehsil Gandoh A/P Thathri	06	Defence Service	Shamlat Deh Residential House 02 story (Pacca) partial Cracks.	Affected family was Shifted to temporary relief camps and have now moved to their relatives/ rented accommodation on their own	The damage to these houses after proper verification was found to be miniscule and they were not included in the cases for relief distribution
2. Sh. Mohd Irfan S/O Sh. Bashir Ahmed	Joura Kalan Tehsil Kahara A/P Thathri	08	Ex- Serviceman	Shamlat Deh Residential House 03 story (Pacca) partial Cracks.	Affected family was Shifted to temporary relief camps and have now moved to their relatives/ rented accommodation on their own	The damage to these houses after proper verification was found to be miniscule and they were not included in the cases for relief distribution
3. Sh. Jamsheed S/O Sh. Ghulam Qadir	R/O Thathri	04	Labourer	Kahchhari Land Residential House 02 story (Pacca) partial Cracks.	Affected family was Shifted to temporary relief camps and have now moved to their relatives/ rented accommodation on their own	The damage to these houses after proper verification was found to be miniscule and they were not included in the cases for relief distribution
4. Sh. Nazir Ahmed S/O Sh. Abdul Rashied	R/O Thathri	04	SPO	Kahchhari Land Residential House 03 story (Pacca) partial Cracks.	Affected family was Shifted to temporary relief camps and have now moved to their relatives/ rented accommodation on their own	The damage to these houses after proper verification was found to be miniscule and they were not included in the cases for relief distribution
5. Sh. Abdul Farooq S/O Sh. Abdul Subhan	R/O Indralla A/P Thathri	05	Labourer	Shamlat Deh Residential House 01 story (Pacca) partial Cracks.	Affected family was Shifted to temporary relief camps and have now moved to their relatives/ rented accommodation on their own	The damage to these houses after proper verification was found to be miniscule and they were not included in the cases for relief distribution

*(Signature)*  
 08/11/2023



Union Territory of Jammu & Kashmir  
Office of the Divisional Commissioner, Jammu  
(Rail Head Complex, Jammu)

(0191-2478991, 2478999, Fax-2478997, e-mail: [dlvcomjammu@gmail.com](mailto:dlvcomjammu@gmail.com))

Secretary to the Government,  
Department of Disaster Management,  
Relief, Rehabilitation & Reconstruction,  
Civil Secretariat, J&K, Jammu.

No: 301/R&E/ Landslide/Thathri/2023/717-18

Date: 15/06/2023

Sub:- Grant of relief under SDRF in favour of the sufferers of Nai Basti, Thathri District Doda whose residential structure got damaged due to Landslide resulted by sinking/ subsidence of land.

Sir,

With reference to the subject cited above, It is submitted that during the month of February, 2023, due to sinking/subsidence of the land because of landslide at Nai Basti area Tehsil Thathri, 12 residential structures along with one religious structure and one commercial structure got damaged fully/severely. The Sub Divisional Magistrate Thathri processed the relief cases of concerned victims and submitted along with the recommendations for grant of relief under SDRF norms vide No. TT/OQ/2022-23/816-17 dated 23-02-2023 and No. SDMT/GEN/2022-23/1307-08 dated 13-03-2023 (Copies enclosed as Annexure-A) to Deputy Commissioner, Doda. The particulars of the victims along with the loss occurred is as under:

S. No.	Particulars of the victim along with no. of family members	Category	Nature of damage	Title of the land	Economic Status	Alternate land available (at place of residence)
1	Sh. Riyaz Ahmed S/O Sh. Ghulam Hassan Shah R/O Joura A/P Thathri (05 nos.)	Fully	Pacca residential house	Not recorded in revenue record	Serving in Police Deptt.	Not available
2	Sh. Tariq Hussain S/O Sh. Qutub Din R/O Malhota A/P Thathri (04 Nos.)	Fully	Kacha residential house	Kahcharie land	Serving in Police Deptt.	Not available
3	Sh. Noor Mohd S/O Sh. Noor Ali R/O Thathri (05 nos.)	Fully	Pacca residential house	Shamlat Deh	Serving in Police Deptt.	Available
4	Sh. Shah Din S/O Sh. Hazoor Din R/O Chamoti Tehsil Drabshalla A/P Thathri (04 nos.)	Severely	Pacca residential house	Shamlat Deh	Labourer	Not available
5	Sh. Shams Din S/O Sh. Abdul Rashid R/O Thathri (03 nos.)	Severely	Pacca residential house	Kahcharie land	Labourer	Not available
6	Sh. Abdul Wahid S/O Sh. Hazoor Din R/O Chamoti Tehsil Drabshalla A/P Thathri (05 nos.)	Severely	Pacca residential house	Shamlat Deh	Labourer	Not available
7	Sh. Abdul Kabir S/O Hazoor Din R/O Chamoti, Drabshalla A/P Thathri (06 nos.)	Severely	Pacca residential house	Shamlat Deh	Labourer	Not available
8	Sh. Ali Mohd S/O Sh. Abdul Rashid R/O Thathri (02 nos.)	Severely	Pacca residential house	Kahcharie land	Labourer	Not available
9	Sh. Shafqat Hussain Sh. Mohd Ayoub R/O Sunarthawa Tehsil Chiralla A/P Thathri (04 nos.)	Severely	Pacca residential house	Kahcharie land	Labourer	Shamlat Deh in the name of father

*[Handwritten signature]*

10	Usmania Masjid (Religious place)	Severely	Pacca structure	Not recorded in revenue record	Not applicable	Not applicable
11	Sh. Mohd Iqbal S/O Sh. Abdul Rashid R/O Thathri (04 nos.)	Severely	Pacca residential house	Kahcharie land	Serving in Police Department	Not available
12	Sh. Mohd Irfan S/O Sh. Mohd Ayoub R/O Sunarthawa Tehsil Chiralla A/P Thathri (Single)	Severely	Pacca residential house	Kahcharie land	Labourer	Not available
13	Sh. Mohd Imran S/O Sh. Ali Mohd R/O Thathri (02 nos.)	Severely	Pacca residential house	Kahcharie land	Labourer	Not available
14	Sh. Mohd Ayoub S/O Sh. Gander Khan R/O Jaura Khurd Tehsil Kahara A/P Thathri	Severely	Pacca Sports Club	Shamlat Deh	Principal (Education)	Not available

From the perusal of the above relief cases, it reveals that the 03 structures damaged fully and 11 others severely due to landslide which was constructed on either Kahcharie land or Shamlat Deh land from the last 20/25 years. On receiving the report of above incident Chairman DDMA Doda along with concerned Department/field staff visited the incident site and assess the damages occurred and immediately clear the houses by shifting the sufferers from damaged houses to nearby vacant Govt. buildings for their temporary livelihood. Further various expert teams deputed by the Govt. also visited and inspected the incident site and submitted their observations and recommendations, which received as per the following details:

1. Geological Survey of India, Northern Region, J&K submitted the Preliminary Geological Assessment report vide No. 4528/GSI/SU-JK/EGD/2023 dated 17.02.2023 (Copy enclosed as Annexure-B).
2. Geology and Mining, Department J&K, submitted the Preliminary report on landslide investigation vide No. 1084/MCC/DGM/DMO/Doda/22/1445 dated 01-03-2023 (Copy enclosed as Annexure-C).
3. Indian Institute of Technology, Jammu submitted the report on site visit vide No. IITJ/Cons/AM/2023/F-01/33 dated 08.02.2023 (Copy enclosed as Annexure-D).
4. The Superintending Engineer PWD (R&B) Circle Doda also submitted the report vide No. SED/R&B/12180-83 dated 17-02-2023, duly assessed by Executive Engineer PWD (R&B) Division Kishtwar (Copy enclosed as Annexure-E).

Deputy Commissioner Doda has submitted that in all the cases the people who own the houses are not the owners of the land as the land is either Kacharal or Shamlat Deh. None of them has valid ownership documents to show if they are the actual owners of the land nor the papers wrt. authorized construction are available on record.

Moreover, the people have been demanding alternative land as also compensation on account of damage to their structures not as per SDRF Norms but the actual cost they have incurred in constructing those structures.

Deputy Commissioner Doda has further submitted that his office is not in a position to decide regarding the payment of relief to the structure owners at Nal Basti, Thathri and has requested for necessary instructions with regard to payment of relief to the above 14 families.

In view of the above, I am directed to request you for necessary clarification in this regard so that further action in the matter can be taken accordingly.

Yours faithfully,

Encl \_\_\_\_/vs.

(Dr. Pritam Lal Thapa)JKAS,  
Asst. Commissioner (Central),  
With Divisional Commissioner,  
Jammu.

Copy to the:-

1. Deputy Commissioner, Doda for information.



Government of Jammu and Kashmir  
Forest, Ecology & Environment Department  
Civil Secretariat, Jammu/Srinagar

**Record Note of the meeting held under the Chairmanship of Chief Secretary, J&K on 19.10.2023 at 04.00 PM to review the implementation of directions of the Hon'ble National Green Tribunal passed in OA No.93/2023 In re: News item published in Newspaper 'The Hindu' dated 04.02.2023 titled "19 families shifted after houses in J&K village develop cracks".**

A meeting to review the implementation of directions of the Hon'ble National Green Tribunal passed in O.A No.93/2023 In re: News item published in Newspaper 'The Hindu' dated 04.02.2023 titled "19 families shifted after houses in J&K village develop cracks" was held under the Chairmanship of Chief Secretary, J&K on 19.10.2023 at 04.00 PM in the Committee Room, 3<sup>rd</sup> Floor, Civil Secretariat, Srinagar.

The following officers were present in the Meeting:-

1. Principal Secretary to the Government, Forest Ecology & Environment Department.
2. Principal Secretary to the Government, Public Works (R&B) Department.
3. Administrative Secretary, Mining Department.
4. Divisional Commissioner, Jammu.
5. Secretary to the Government, Department of Disaster Management, Relief, Rehabilitation and Reconstruction.
6. Secretary in the Department of Rural Development and Panchayati Raj.
7. Deputy Commissioner, Doda.
8. Special Secretary (Legal), Housing & Urban Development Department.
9. Special Secretary (Tech.), Forest, Ecology and Environment Department.

At the outset, Principal Secretary to Government, Forest, Ecology & Environment Department apprised the chair and participants about the background of the case, its genesis and the actions taken in pursuance to the directions passed by the Hon'ble National Green Tribunal in the matter from time to time.

It was informed that a Joint Committee headed by the Chief Secretary with Principal Secretary to Govt., Forest, Ecology & Environment Dept. as Member-Convenor and consisting of experts drawn from various Institutions of repute in the country, was constituted vide Government Order No. 387-JK(GAD) of 2023 dated 24.03.2023 in compliance to directions passed by Hon'ble National Green Tribunal in Order dated 17.02.2023. The expert members of the Joint Committee visited the affected site and consulted the local administration and submitted a Draft Report based on the visit and perusal of other reports in the matter. The Draft Report was approved in principle to be submitted before the HNGT in a meeting chaired by the Chief Secretary on 22.05.2023. Hon'ble National Green Tribunal took note of the fact that the Government is in the process of consulting the stakeholders and allowed three months time to

finalize the matter, prepare an Action Plan with long term and short term actionable points and submit an Action Taken Report before it.

Now, Deputy Commissioner, Doda has submitted his reports in the matter, which was apprised to the Chair. It was informed by the district administration that the affected persons were also immediately shifted to safer buildings upon receipt of reports of damage to houses. Later on, they have shifted to their own villages or houses of relatives/friends. The Deputy Commissioner also informed that several visits were made to the site subsequently, and concerned stakeholders have been consulted from time to time. It was also informed that based on the recommendations of the Joint Committee, an Action Plan has been drawn up, which was presented in the meeting.

The proposals made in the action plan were discussed in detail and the following decisions were taken regarding the relevant action point as appearing in the Report submitted by the DC:-

- S. No. 1 & 9.** Regarding not allowing any further civil construction in the affected area, it was submitted that the Executive Officer, MC Thathri has already been directed to ensure this. Further, all executing agencies have been directed to avoid any engineering activity within an area circumscribing 500 m of the affected area of Nai Basti.
- S. No. 4.** The proposal for construction of sewerage disposal line of 2000 m prepared by PW (R&B) Department with DPR amounting to Rs. 37.64 lakhs was agreed to be executed. The District Administration was directed to arrange funds from its own resources including under the District Plan.
- S. No. 6, 7, 8 & 11.** The proposals of the Deputy Commissioner regarding development of "Geo Portal" in association with Jammu University; preparation of geomorphic map with help of Geology & Mining Department; detailed landslide hazard zonation with help of Geological Survey of India; and mapping of foot slope zones of hill spurs using geospatial technologies in entire Doda District by concerned District agencies were found feasible and District administration given go-ahead for the same. It was also suggested that subscription based services available for GIS mapping may be made use of by the District Administration for mapping works using remote sensing.
- S. No. 2, 3, 5 & 10.** During the meeting, all the facts concerning the incident and the affected site were taken into consideration. On a specific query whether the proposed structures, as per the DPR, which were proposed by the PW (R&B) Department, would be adequate and sufficient to meet the requisite objective once the expenditure is incurred, Principal Secretary, PW(R&B) Department submitted that the design/structures have been only proposed as per the requirements flagged by the DC Doda and

BS

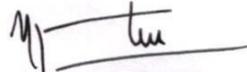
PW(R&B) Department will not be able to comment on their adequacy or sufficiency. It was decided that the detailed proposals regarding construction of retention wall of around 400 m with weep holes (DPR amounting to Rs. 548.98 lakhs), drain with breast wall (DPR amounting to Rs. 32.21 lakhs) and Gabion structure of 402 m and river training works by way of removal of silt deposition from right bank of river Chenab (DPR amounting to Rs. 597.71 lakhs) shall be referred to the expert members of the Joint Committee, who may revisit the same and offer their technical inputs on the sufficiency or otherwise of the proposals to offer protection to the area, within 15 days. The works may thereafter be executed, after reducing the cost estimates, if it is felt that the same shall be adequate and sufficient to prevent any further damage or untoward incident.

The issue of rehabilitation of the affected persons was discussed in detail in the meeting. The Deputy Commissioner informed that three structures have been damaged completely and 11 others severely. The district administration has kept the houses under observation to note any expansion in cracks or any other subsequent damage. Out of an initially reported 19 cases, after verification, 14 cases have been found eligible for relief. However, none of the house owners are found to be owners of the land on which the houses have been built, the land being either Shamlat Deh or Kacharaie land. Since the occupants are illegal, they do not fall under SDRF norms for payment of relief or compensation. Further, in five cases, the occupants are landless and do not possess land elsewhere.

In this regard, after threadbare discussions, it was decided that alternate land may be provided to the five cases of landless persons, as per policy under PMAY(G).

A chart on the above decisions is attached as Annexure "A".

The meeting ended with a vote of thanks to the Chair.

  
(Dr. Harpreet Kaur)  
Special Secretary (Technical)

No.FST/Lit/33/2023(7142037)

Dated.30-10-2023

Copy to:-

1. Principal Secretary to the Government, Housing & Urban Development Department.
2. Principal Secretary to the Government, Public Works (R&B) Department.
3. Commissioner/Secretary to the Government, Department of Rural Development and Panchayati Raj.
4. Administrative Secretary, Mining Department.
5. Divisional Commissioner, Jammu.
6. Secretary to the Government, Department of Disaster Management, Relief, Rehabilitation and Reconstruction.
7. Deputy Commissioner, Doda. File received from his office bearing computer no. 7270798 is hereby returned.
8. Private Secretary to Principal Secretary to the Government, Forest, Ecology & Environment Department.
9. Stock file.

Annexure 'A'

S.No.	Action Point proposed by DC Doda based on Recommendations of Joint Committee	Decision Taken
1.	No further civil construction within the affected area of Nai Basti may be allowed. In view of the coming monsoon season, the affected area needs to be under observation of district administration. In case of any new sign of major cracks in houses, outside the affected area, residents to be evacuated immediately. Moreover, as a precautionary measure, people living in houses outside the affected area and adjoining houses/structures not yet affected may also be asked to relocate to a safer place.	Executive Officer, MC Thathri has been directed to ensure that no new construction should be allowed in and around the affected area of Nai Basti, Thathri. Tehsildar and EO, MC, Thathri have also been directed to keep the affected area and its surrounding under strict vigil – <b>Action already taken by District administration.</b>
2.	A retention wall of around 400 m with weep holes may be constructed near the base of the land slide area (at the toe of the slope) at the road level to stop any further slope failure.	Detailed proposals regarding construction of retention wall of around 400 m with weep holes (DPR amounting to Rs. 548.98 lakhs), shall be referred to the expert members of the Joint Committee, who may revisit the same and offer their technical inputs on the sufficiency or otherwise of the proposals to offer protection to the area, within 15 days. The works may thereafter be executed, after reducing the cost estimates, if it is felt that the same shall be adequate and sufficient to prevent any further damage to untoward incident.
3.	All cracks to be filled up with the cement slurry well before the onset of monsoon to control the percolation of rain water/surface water and to monitor any further displacements.	-
4.	The natural diversion and drainage channels within the area may be restored or renovated immediately so that the surface run-off could be diverted. Proper drainage and sewer plan for the entire area to be developed and implemented.	Proposal for construction of sewerage disposal line of 2000 mtr prepared by PW (R&B) Department (DPR amounting to Rs. 37.64 lakhs) was agreed to be executed. The District Administration was directed to arrange funds from its own resources, including under the District Plan.
5.	Any further construction outside the affected area only to be allowed after geotechnical assessments such as soil bearing tests etc. Since the affected area is situated just above Chenab river channel, to stop the river erosion, Gabion Wall with a suitable dimension may be constructed on the riverside.	Detailed proposal regarding construction of 402 mtr Gabion structure and river training works by way of removal of silt deposition from right bank of river Chenab (DPR amounting to Rs. 597.71 lakhs) shall be referred to the expert members of the Joint Committee, who may revisit the same and offer their technical inputs on the sufficiency or otherwise of the proposals to offer protection to the area, within 15 days. The works may thereafter be executed, after reducing the cost estimates, if it is felt that the same shall be sufficient to prevent any further damage or untoward incident.

6.	The area lacks high resolution geotagged data of natural and manmade resources. Hence, a "geo-portal" containing the data/information of all the concerned departments/research institutions/agencies in one common platform may be developed (at 1:10,000 scale) by the district GIS cell in collaboration with Department of RS & GIS, Jammu University or such other agencies for better planning, management and regular monitoring.	District Administration was given go-ahead for the proposal for creation of a geo-portal containing data of all concerned departments, research institutes/agencies at 1:10,000 scale.
7.	Geomorphic map which could depict the spatial distribution landforms such as colluvial cones, colluvial fans, alluvial terraces, colluvial fans underlain by alluvial terraces etc. composed of Quaternary deposits i.e. colluvium and alluvium is to be developed for the area under reference at 1:10,000 scale for sustainable planning and development of all civil engineering works, their regular monitoring and management.	District Administration was given go-ahead for preparation of Geomorphic map of affected area and other vulnerable sites in the District with Geology & Mining Department and its District Office.
8.	Detailed Landslide Hazard Zonation+- of the entire new Thathri town is to be carried out, preferably by Geological Survey of India, in view of similar type of geological and geomorphologic setup in the Thathri area.	District Administration was given go-ahead for detailed landslide hazard zonation of the area with help of Geological Survey of India as proposed.
9.	No subsurface engineering activity may be allowed within an area circumscribing 500 m of the affected location.	All the Executing agencies have been directed to avoid any engineering activity within an area circumscribing 500 m of the affected area of Nai Basti Thathri – <b>Action already taken by District Administration.</b>
10.	The present residents of the affected 24 houses of Nai Basti Thathri may be rehabilitated to a suitable safer location within the framework of applicable laws.	Alternate land may be provided to the five cases of landless persons, as per policy, under PMAY(G).
11.	The Expert Committee also suggested that for the sustenance of the environment, the Thathri type foot slope zones of hill spurs in the entire District Doda should be mapped using geospatial technologies at 1:10,000 scale by which such ill-suited sites may be avoided for civil engineering works in future.	District Administration was given go-ahead for mapping of Thathri type foot slope zones of hill spurs at 1:10,000 scale as proposed.
12.	Any other action proposed by District Administration	-

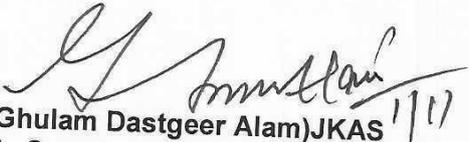


Government of Jammu and Kashmir,  
Forest, Ecology & Environment Department  
Civil Secretariat, Jammu/Srinagar

O.M No.FST-Lit/33/2023(7142037)  
Dated.01-11-2023

**Subject:** Record Note of the meeting held under the Chairmanship of Chief Secretary, J&K on 19.10.2023 to review the implementation of directions of the Hon'ble National Green Tribunal passed in OA No.93/2023 In re: News item published in Newspaper 'The Hindu' dated 04.02.2023 titled "19 families shifted after houses in J&K village develop cracks".

The undersigned is directed to forward herewith a copy of Record Note of the meeting held under the Chairmanship of Chief Secretary, J&K on 19.10.2023, issued under endorsement No.FST/Lit/33/2023(7142037) dated 30-10-2023, regarding the subject cited above, to the Administrative Secretaries to the Government, Housing & Urban Development Department, Public Works (R&B) Department, Department of Rural Development and Panchayati Raj, Mining Department and Department of Disaster Management, Relief, Rehabilitation and Reconstruction and to request them to kindly take further necessary action in respect of the points pertaining to their department.

  
(Ghulam Dastgeer Alam)JKAS 17/11  
Deputy Secretary to the Government

**Administrative Secretary to the Government**  
Housing & Urban Development Department.  
Public Works (R&B) Department.  
Department of Rural Development and Panchayati Raj.  
Mining Department.  
Department of Disaster Management, Relief Rehabilitation and Reconstruction.

Encls: a/a

Copy to Deputy Commissioner, Doda for similar necessary action.



Government of Jammu and Kashmir,  
Forest, Ecology & Environment Department  
Civil Secretariat, Jammu/Srinagar.

1. Member Secretary,  
Central Pollution Control Board, New Delhi.
2. Prof. J.S. Rawat,  
Kumaon University, Almora.
3. Director,  
Wadia Institute of Himalayan Geology, Dehradun.
4. Director,  
G.B. Pant National Institute of Himalayan Environment.
5. Director,  
National Institute of Hydrology, Roorkee.
6. Director,  
Space Application Centre, Ahmadabad.
7. Director,  
National Institute of Rock Mechanics, Bangalore.

No.FST-Lit/33/2023(7142037)

Dated.01-11-2023

**Subject:** Record Note of the meeting held under the Chairmanship of Chief Secretary, J&K on 19.10.2023 to review the implementation of directions of the Hon'ble National Green Tribunal passed in OA No.93/2023 In re: News item published in Newspaper 'The Hindu' dated 04.02.2023 titled "19 families shifted after houses in J&K village develop cracks".

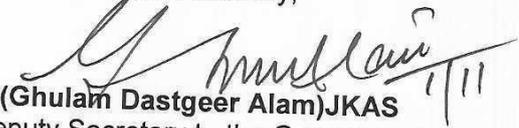
Sir,

I am directed to invite kind attention to the Report of the Joint Committee constituted by Govt. of J&K in the above captioned matter, which was submitted before the Hon'ble NGT in May 2023. The Hon'ble Tribunal thereafter directed for preparation of an Action Plan for implementation of the recommendations, which has been submitted by Deputy Commissioner, Doda (copy enclosed). In this regard, I am directed to forward herewith a copy of the Record Note of the meeting held under the Chairmanship of Chief Secretary, J&K on 19.10.2023, issued under endorsement No.FST/Lit/33/2023(7142037) dated 30-10-2023 wherein, among others, it was decided that the detailed proposals from the PW(R&B) regarding construction of retention wall of around 400 m with weep holes (DPR amounting to Rs. 548.98 lakhs), drain with breast wall (DPR amounting to Rs.

32.21 lakhs) and Gabion structure of 402 m and river training works by way of removal of silt deposition from right bank of river Chenab (DPR amounting to Rs. 597.71 lakhs) shall be referred to the expert members of the Joint Committee, with the request to examine the same and offer their technical inputs on the sufficiency or otherwise of the proposals to offer protection to the area, within 15 days. The works may thereafter be executed, after reducing the cost estimates, if it is felt that the same shall be adequate and sufficient to prevent any further damage or untoward incident.

As such, it is requested that the detailed proposals from the PW(R&B), as mentioned above may kindly be examined and your valuable technical inputs on the sufficiency or otherwise of the proposals to offer protection to the area may kindly be offered early.

Yours faithfully,

  
(Ghulam Dastgeer Alam)JKAS  
Deputy Secretary to the Government

Encls:A/A.

Copy to:

1. Deputy Commissioner, Doda with the request to kindly coordinate with the expert members in this regard for further necessary action.
2. Dr. Khayingshing Luirei, Wadia Institute of Himalayan Geology, Dehradun.
3. Dr. P.G. Jose, National Institute of Hydrology, Roorkee.
4. Sh. Ritesh Agarwal, Space Application Centre, Ahmadabad.
5. Dr. Sandipan Mukherjee, G.B. Pant National Institute of Himalayan Environment.
6. Dr. Devendra Singh Rawat, National Institute of Rock Mechanics, Bangalore.
7. Dr. Narendra Sharma, Central Pollution Control Board, Regional Office Chandigarh.